

regard to the granting of extensions and the need and usefulness or otherwise of this type of relief and to make recommendations in regard thereto;

(iii) To examine the procedures connected with the rephasing or re-scheduling of conversion loans granted out of stabilization funds in times of successive crop failures and in this connection also, if recourse to funds other than those of the cooperative structure appears necessary; to examine the measures needed for making use of the agricultural credit relief and guarantee funds of the State Governments for the ultimate write-off of such loans;

(iv) To study the magnitude of non-wilful default and the circumstances under which relief to such category of defaulters could be provided, say, on the basis of rehabilitation programmes drawn up for them; to define such category of defaulters and stipulate the terms and conditions under which relief could be given; to recommend the financial arrangements required at the various levels for this purpose and to suggest measures for the building up of the required funds and to examine in this context whether the long term operations fund of the Reserve Bank could be utilised for giving share capital contribution to ensure the smooth flow of production credit under these circumstances and to make recommendations in regard thereto;

(v) To make any other recommendations which are incidental to or related to the above terms of reference.

3. The members of the Team are:—

Chairman

- (1) Chief Officer, Agricultural Credit Department Reserve Bank of India, Bombay.

Members

- (2) Chairman, Gujarat State Co-operative Bank Ltd., Ahmedabad.
- (3) A representative of the Department of Cooperation, Ministry of Agriculture, New Delhi.
- (4) Special Secretary to the Government of Rajasthan, Agricultural and Cooperation Department, Jaipur.
- (5) Registrar of Cooperative Societies, Madhya Pradesh, Bhopal.

Member Secretary

- (6) Joint Chief Officer, Agricultural Credit Department, Reserve Bank of India, Bombay.

The Team may coopt other members.

4. The Team is expected to submit its report in about six months time.

Under Capitalised Concerns in Sugar Industry

2816. SHRI M. R. LAKSHMI-NARAYANAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether some of the firms in the Sugar Industry are under capitalised;

(b) if so, their names, State-wise; and

(c) what action Government propose to take against such firm?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH): (a) to (c). The required information is being collected and will be placed on the Table of the Sabha.